

**MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO.09/08
HELD ON 30.01.2008 AT 11.00 AM UNDER THE CHAIRMANSHIP OF SHRI
R.S.GUJRAL, DGFT.**

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given in **Annexure-I**.

Individual cases taken up for discussion and following decision were taken. Decisions are elaborated in **Annexure-II**

S.No.	Name of the firm	File Number	Subject/Request	Decision taken
1.	M/s. Kerala Exim International Aluva, Kerala	01/60/162/360/AM08/EFGC (PRC)	Revalidation of Advance Authorisation No. 1010019989 dt. 28.3.2005	Approved
2.	M/s . Shahlon Industries (P) Ltd., Surat	01/60/162/356/AM08/EFGC (PRC)	Revalidation of advance Authorization No.5210016171 dated 11.01.2005	Approved
3.	M/s Val Organics Pvt. Ltd., Mumbai	01/60/162/391/AM08/EFGC(PRC)	EOP extension against Adv. Lic. No. 0310224074 dt. 11.9.2003.	Approved
4.	M/s . Onyx Trading Co., Surat	01/60/162/415/AM08/EFGC(PRC)	Revalidation of advance licence No.5210016401 dated 4.02.05 for a period of 6 months from the date of approval.	Approved
5.	Deptt. Of Road Transport & Highways, Ministry of Shipping, Road Transport & Highways, N.Delhi.	01/93/180/1483/AM08/PC-1(B)	Import of Mobile Bridge Inspection Unit (5 Nos. (PlatformType)-In relaxation of Para 2(II) of Import Licening Notes.	Approved
6.	M/s May (India) Laboratories Pvt. Ltd., Chennai	01/94/180/572/AM08/PC-1	Revalidation of advance licence Nos. (i) 0410057379 dt. 21.5.04 (ii) 0410059734 dt. 13.7.04 and (iii) 0410066944 dt. 7.2.05	Approved
7.	M/s Videocon Industries Ltd., Aurangabad	01/53/8/656/V-24/AM05/ILS	Request for g rant of revalidation beyond 30 months of import licence No. 0350000985 dt. 4.7.2005 (24 months original validity and six months revalidation granted by the RLA, Mumbai upto 3.1.2008) for further revalidation upto June, 2008	Rejected
8.	M/s Hindustan Petroleum Corporation Ltd., Mumbai	01/83/50/1421/AM08/DES-IV	Revalidaton of advance licence No.0310236757 dated 17.11.03.	Approved
9.	M/s Arcata Trade Links Pvt. Ltd., Ahd.	01/83/162/005/M08/DES--IV	Revalidation of of adv. Licence No.0810041578 dt. 27.08.2004	Approved

10.	M/s Shah Industries.	01/83/50/1232/AM07/DES- IV	Revalidation of advance licence No.0810040138 dated 07.07.04.	Approved
11.	M/s Lyca Labs Ltd. Mumbai	01/94/180/435/AM08/PC-1	For extension in EO period against advance licence No.0310058625 dt. 25.10.00 upto 24.7.04 for regularization purpose.	Approved
12.	M/s Visen Industries Ltd., Mumbai.	01/94/180/812/AM08/PC-1	Extension in EO period against advance licence No.0310259339 dated 18.3.04.	Approved
13.	M/s Lyca Labs Ltd. Mumbai	01/94/180/523/AM08/PC-1	For extension in EO period against advance licence No.03100559642 dt. 19.11.00	Approved
14.	M/s Visen Industries Ltd., Mumbai.	01/94/180/811/AM08/PC-1	Extension in EO period against advance licence No.0310280721 dt 14.7.2004.	Approved
15.	M/s Primus Gloves Pvt. Ltd., & M/s. Sanrea Health Products Pvt. Lt d.	01/92/180/121/AM08/PC-1I	Claim of duty drawback on furnace oil companies during the period from April-June 2004 to April-June 2006.	Ex-post-facto Approval granted

16.	M/s Oriental Export Corporation, Mumbai	01/94/180/218/AM08/PC-I (B)	Revalidation of Adv. Licence No. 0310191148 dt. 27.3.03 and 0310225861 dt. 19.9.03 in order to avail additional import entitlement by clubbing these adv. Licence Nos. with advance Nos. 0310191148 dt. 27.03.03 and 0310225861 dt. 19.09.03 with adv. Lic. No. 0310253604 dt. 17.02.04.	Approved
17.	M/s Solarson Chemcials Taloja (P) L:td.	01/83/162/207/AM08/DES-IV	Revalidation of Adv. Lic. Lic. No. 0310264533 dt. 21.4.2007.	Approved
18.	M/s Volvo India Pvt. Ltd., Bangalore	01/93/180/040/AM08/PC-I(B)	Request for relaxation of import licensing Notes of Chapter 87 of ITC(HS) Classification.	Approved
19.	M/s Power Tool & Appliances Co. Ltd., Kolkatta	01/93/180/041/AM08/PC-(B)	Request for No objection certificate for the import of "Off-highway Rear Dump Trucks (Dumper) & Dozer	Approved
20.	M/s Marutii Suzuki India Ltd., Gurgaon.	01/93/180/037/AM08/PC-I(B)	Permission for import of CBU Vehicle for Auto Expo for Auto-Expo purposes and retaining this for subsequent R&D/Customer clinics	Approved
21.	M/s Sun TV Network Ltd.,Chennai	01/53/8/515/AM07/S-101/Import Cell	Change of category of Aircraft from Private to Passenger of One No. Pre-owned Challenger-604 and One No. Bombardier Challenger-605 imported against Import licence No.0450000361 dt. 8.01.07 and 0450000360 dt. 05.01.07.	Ex-post-facto Approval granted
22.	M/s Olive Tree Trading (P) Ltd., Pune	01/53/162/971/AM08/-31/ILS	Grant of Import licence for import of 8000 Kgs. Japanese Rice Sushi.	Deferred
23.	M/s Aurobindo Pharma Ltd., Hyd.	01/60/162/336/AM08/EFGC (PRC)	Revalidation of Advance Authorization No. 0910021649 sr. 27.1.2005 for 6 months from the date of endorsement.	Approved
24.	M/s Nirma Limited, Ahmedbad	20/821/AM97/EPCG-I	Request for deletion of average EO imposed on EPCG Licence No.1500241 dt. 8.2.1996.	Transferred to EPCG

25.	M/s Modern Thermoplastics (India) Pvt. Ltd., Mumbai	01/60/162/365/AM08/EFGC (PRC)	Revalidation of Advance licence No. 0310273759 sr. 9.6.2004.	Approved
26.	M/s United :Phosphorus Ltd., Mumbai	01/94/180/281/AM08/PC-I	Clubbing of advance licence Nos. 0310108877 dt. 5.11.01 & lic. No. 0310352880 dt. 21.10.05	Approved
27.	M/s Bulk Containers India Pvt. :td.,	01/94/180/417/AM08/PCI	Revalidation of six advance licences Nos. 3110010111 dt. 6.3.2003 3110011978 dt. 28.7.2003 3110008207 dt. 17.9.2002 3110007961 dt. 27.8.2002 3110008196 dt. 16.9.2002 3110008697 dt. 31.10.2002	Approved – one Rejected - five
28.	M/s Modern Petrofils, Mumbai	01/94/180/830/AM08/PC-I	Revalidation against advance licence No. 0310222194 dt. 2.9.03	Approved

29.	M/s Modern Petrofils, Mumbai	01/94/180/828/AM08/PC-I	Revalidation against advance licence No. 0310207333 dt. 11.6.03	Approved
30.	M/s Modern Petrofils, Mumbai	01/94/180/829/AM08/PC-I	Revalidation against advance licence No. 0310199507 dt. 2.5.03	Approved
31.	M/s Janak Healthcare Pvt. Ltd., Mumbai	01/94/180/423/AM08/PC-I	Revalidaton of licecne adv. Lic. No. 0310295978 dt. 08.10.2004	Approved
32.	M/s Kamani Oil Industries, Mumbai	01/60/162/363AM08/EFGC (PRC)	Revalidation of against advance licence No. 0310267119 dt. 7.5.2004	Approved

33.	M/s. Shibu Aluminium Industries, Jagadhri	01/94/180/538/AM08/PC-I	Revalidation of advance licence No. 3310005306 dt. 22.9.2004	Approved
34.	M/s. Aditya Birla Nuvo Ltd., Hoogly	01/60/162/434/AM08/EFGC(PRC)	Revalidation against advance licence No. 0210045977 dt. 20.03.2003	Rejected
35.	M/s Emco Ltd., Thane	01/60/162/376/AM08 EFGC(PRC)	Extension in EOP in respect of adv. Lic. No. 0310140834 dt. 6.6.02 for regularization of exports already made.	Approved
36.	M/s. Rajasthan Transmission Wires Pvt. Ltd., Jaipur	01/94/180/581/AM08/PC-I	Revalidation of advance licence No. 1310006238 dt. 4.7.2002 for six months.	Approved
37.	M/s. Pomsy Foods Products Pvt. Ltd., Kollam	01/60/162/428/M08/EFGC(PRC)	EOP extension for regularization of the exports effected against Adv. Lic. No. 01010014179 dt. 6.11.2003	Approved
38.	M/s. Videocon International Ltd., Maharashtra	01/60/162/371/AM08 /EFGC(PRC)	Revalidation of Adv. Authorisation No. 0310314007 dt. 28.1.2005	Approved
39.	M/s, V & S International (P) Ltd., Gurgaon.	01/60/162/358/AM08/EFGC(PRC)	Clubbing and redemption of two adv. Lic. (18 months original validity):- 0510125773 dt. 14.05.04 Expiry : 13.11.05 0510125566 dt. 13.05.04: Expiry : 12.11.05 issued	Approved

			under Customs Notification No. 43/2002.	
40.	M/s. Reliance Industries Ltd., Mumbai	01/94/180/710/AM08/PC-I	Revalidation against advanced licence No. 0310227159 dt. 25.9.2003	Approved
41.	M/s. Indian Furniture Products Ltd., Tiruvallur	01/60/162/343/AM08/EFGC(PRC)	Revalidation of Adv. Lic. No. 0410066466 dt. 19.1.2005	Approved
42.	M/s. Borosil Glass Works Ltd., Mumbai	01/60/162/395/AM08/EFGC(PRC)	Revalidation against advance licence No. 0310316374 dt. 11.2.2005	Approved
43.	M/s. Jesons Industries Ltd., Mumbai	01/60/162/462/AM08/EGGC(PRC)	Revalidation against advance licence No. 0310317830 dt. 21.2.2005	Approved
44.	M/s. Hindalco Industries Ltd., Mumbai	01/60/162/431/AM08/EFGC(PRC)	Revalidation against advance licence No. 3410013689 dt. 20.06.2005 for a period of six months.	Approved
45.	M/s. Hindalco Industries Ltd., Mumbai	01/60/162/432/AM08/EFGC(PRC)	Revalidation against advance licence No. 3410012124 dt. 07.12.2004 for a period of six months.	Approved
46.	M/s. Hindalco Industries Ltd., Mumbai	01/60/162/433/AM08/EFGC(PRC)	Revalidation against advance licence No. 3410013486 dt. 26.05.2005 for a period of six months.	Approved
47.	M/s. Alfa Laval (India) Ltd., Pune	01/94/180/291/AM08/PC-I	(i) Extension in EO period against licence Nos. (a) 3110004756 dt. 10.09.01 & (b) 3110006742 dt. 12.04.02 and (ii) Revalidation of adv. Lic. Nos. (a) 3110010474 dt. 28.03.03 & (b) 311005370 dt. 21.04.04 and (iii) Clubbing of all the 4 licences.	(i) Rejected (ii) Approved (iii) Approved
48.	M/s. Corona Steel Industry (P) Ltd., Kolkatta	01/94/180/901/AM08/PC-I	Revalidation of advance licence No. 0210071957 dt. 22.11.04	Approved
49.	M/s. Hindalco Industries Ltd., Mumbai	01/60.162/417/AM08/EFGC(PRC)	Withdrawal of 2% composite fee against Revalidation of advance licence No. 3410012533 dt. 27.01.2005..	Rejected
50.	M/s. Hindalco Industries Ltd., Mumbai	01/60.162/418/AM08/EFGC(PRC)	Revalidation of advance licence No. 3410011961 dt. 09.11.2004.	Rejected
51.	M/s. Sterlite Optical Technologies, Aurangabad	01/94/180/948/AM08/PC-IV	Clubbing of advance licence No. 0310364399 dt. 24.1.2006 with 10 advance licences issued during 2000-2001.	Rejected
52.	M/s. Aarti Drugs Ltd., Mumbai	01/60.162/427/AM08/EFGC(PRC)	Clubbing of advance licence No. 0310188496 with advance licenc Nos.	Approved

			0310333681 & 0310430653 and also adv. Lic No. 0310259437 dt. 19.3.2004 with advan de lic. No. 0310416304 dt. 17.1.07	
53	M/s. Fine Chemtech India Ltd., Gurgaon	01/60.162/377/AM08 /EFGC(PRC)	Request for export obligation against adv. Lic. No. 0510167410 dt. 27.9.2005 to run concurrently with advance lic. No. 0510165618 dt. 1.9.2005.	Approved

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**MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING
NO.09/08 HELD ON 30.01.2008 AT 3.30 PM UNDER THE CHAIRMANSHIP OF
SHRI R.S.GUJRAL, DGFT.**

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given in **Annexure-I**.

Individual cases taken up for discussion and following decision were taken. Decisions are elaborated in **Annexure-II**

ANNEXURE-I

**LIST OF OFFICERS PRESENT IN PIC MEETING NO.04/07-08 HELD ON 30.1.2008
AT 11.00 AM .**

1. **Shri R.S.Gujral, DGFT – in the chair**
2. **Shri V.K. Srivastava, Addl.DGFT**
3. **Shri Sanjay Rastogi, Export Commissioner**
4. **Shri S.K.Samal, Jt.DGFT**
5. **Shri Anil Agarwal, Jt.DGFT**
6. **Shri A.K. Singh, Jt.DGFT**
7. **Shri O.P.Hisaria, Jt.DGFT**
8. **Shri G.S.R. Reddy, Jt.DGFT**
9. **Shri Amitabh Jain, Jt.DGFT**
10. **Shri Tapan Mazumder, Jt.DGFT**
11. **Shri S.N.Dubey, Dy.DGFT.**

Details of decision taken against individual cases :

Issue regarding payment of composition fee in case of revalidation of licence.

Before discussing the agenda for the PRC meeting dt.30.1.08, the above issue was raised by concerned Jt.DGFTs who had attended the Open House recently held in Mumbai by FIEO. With the permission of Chair, the issue was discussed in the Committee and it was felt that the composition fee of 2% of unutilised cif value in case of revalidation of licence is over-burdensome for the exporters who have been pleading for relief in this regard in different fora. The, Committee decided to reduce the composition fee from 2% to 1% on unutilised cif value in case of revalidation of licence. However, it was decided to apply this reduced rate of composition fee only to cases approved by PRC in this meeting and to future cases. Thus, earlier cases of revalidation duly approved by PRC shall not be reopened for this purpose.

Further it was discussed whether the basis of composition fee will change from cif value of advance licence to duty saved amount. However, it was noted that the problem in case of duty saved amount will arise as to duty at the time of import or duty at the time of issue of licence etc. Hence, it was decided to continue with the cif value rather than the duty saved amount as the basis of composition fee.

Case No. 1 M/s.Kerala Exim International, Kerala.

F.No.01/60/162/360/AM08/EFGC (PRC)

Meeting No.09/AM08 date: 30.1.08

Subject : Request for revalidation of advance authorization No.1010019989
dt.28.3.2005

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 1010019989 dt.28.3.2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.2 M/s.Shahlon Industries (P) Ltd., Surat.

F.No. 01/60/162/356/AM08/EFGC (PRC)

Meeting No. 09/AM08 date: 30.1.08

Subject: Request for Revalidation against advance authorisation No.5210016171
dt.11.1.2005.

The Committee noted that EO has almost been fulfilled in this case i.e. 101% qty. wise and 90% value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 5210016171 dt.11.1.2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.3 Val Organics Pvt. Ltd., Mumbai.

F.No. 01/60/162/391/AM08/EFGC (PRC)

Meeting No. 09/AM08 date: 30.1.08

Subject: Request for grant of EOP extension against advance licence No.0310224074 dt.11.9.2003.

The Committee noted that EO fulfilled in this case is 125% qty. wise and 73% value wise, as claimed by the firm. It was therefore decided to extend the EO period against advance licence No. 0310224074 dt.11.9.2003 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% per month on the duty saved amount vis- a vis unfulfilled portion of EO and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.4 M/s.Onyx Trading Co., Surat.

F.No. 01/60/162/415/AM08/EFGC (PRC)

Meeting No.09/AM08 date: 30.1.08

Subject : Revalidation of advance licence No.5210016401 dt.4.2.2005.

The Committee noted that EO fulfillment in this is 100% both in terms of qty wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 5210016401 dt.4.2.2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.5. Ref. from Department of Road Transport and Highways, Ministry of Shipping, Road Transport & Highways,, New Delhi.

F.No. 01/93/180/1483/AM03/PC1(B)

Meeting No.09/AM08 dt.30.1.08

Subject: Import of Mobile Bridge Inspection Unit (5 Nos.) (Platform Type)- in relaxation of para 2(II) of Import Licensing Note.

While the Committee approved the relaxation of the condition of Homologation, it was felt that such vehicles coming on the road should go for Homologation. Deptt. Of Road Transport and Highways may be advised to comply with this in future.

Case No.6. M/s.May (India) Laboratories Pvt. Ltd., Chennai.

F.No. 01/94/180/572/AM08/PC-1.

Meeting No.09/AM08 dt.30.1.08

Subject: Revalidation of advance licence Nos. (i) 0410057379 dt.21.5.04 (ii) 0410059734 dt.13.7.04 and (iii) 0410066944 dt.7.2.05.

The Committee noted that EO fulfillment against licence Nos. (i) 0410057379 dt.21.5.04 (ii) 0410059734 dt.13.7.04 is 100% both in terms of qty. as well as value, as claimed by the firm. It was therefore decided to revalidate the advance licence No. (i) 0410057379 dt.21.5.04 (ii) 0410059734 dt.13.7.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status within the validity period of licence, as claimed by the firm.

However, revalidation of licence No. 0410066944 dt.7.2.05 will be taken up by the Committee only on receipt of information as to actual exports performed, both value wise and qty-wise.

Case No.7 M/s.Videocon Industries Ltd., Aurangabad.

F.No.01/53/8/656/V-24/AM05/ILS

Meeting No.09/AM08 dt.30.1.08

Subject: Request for grant of revalidation beyond 30 months of import licence No.0350000985 dt.4.7.05 (24 months original validity and six months revalidation granted by Jt.DGFT, Mumbai upto 3.1.08) for further revalidation upto June, 2008.

The Committee felt that in respect of import licence for negative list items, there is no justification to keep such a long validity period for this licence. Therefore, it was decided to reject the request.

Case No.8 M/s.Hindustan Petroleum Corporation Ltd., Mumbai.

F.No.01/83/50/1421/AM08/DES.IV

Meeting No.09/AM08 dt.30.1.08

Subject: Revalidation of licence No.0310236757 dt.17.11.2003.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310236757 dt.17.11.2003 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.9 M/s.Arcata Trade Links Pvt. Ltd., Ahemdabad.

F.No.01/83/162/0005/AM08/DES.IV

Meeting No.09/AM08 dt.30.1.08

Subject: Revalidation and enhancement of advance licence No.0810041578 dt.27.8.2004.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No.0810041578 dt.27.8.2004 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm. However, Committee did not consider the request for enhancement of advance licence made by the firm.

Case No.10. M/s.Shah Industries, Ahemdabad.

F.No.01/83/50/1232/AM07

Meeting No.09/AM08 dt.30.1.08

Subject: Revalidation of advance licence No.0810040138 dt.7.7.2004.

The Committee noted that EO fulfilled in this case is 100% qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0810040138 dt.7.7.2004 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.11. M/s.Lyka Labs Ltd., Mumbai

F.No.01/94/180/435/AM08/PC-1

Meeting No.09/AM08 dt.30.1.08

Subject: Request for EOP extension against advance licence No.0310058625 dt.25.10.2000 upto 24.7.04 for regularization purpose.

The Committee noted that the firm has fulfilled 74% of EO (qty. wise) and 100% (value wise) within the valid EO period as claimed by the firm. As 23 % of EO (Qty. wise) is outside the valid EO period, Committee decided to extend the EO period in respect of advance licence No. 0310058625 dt.25.10.2000 upto 24.7.04 only for regularization purpose subject to payment of composition fee @ 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of EO fulfillment status within the valid EO period, as claimed by the firm.

Case No.12. M/s.Visen Industries Ltd., Mumbai.

F.No. 01/94/180/812/AM08/PC-1

Meeting No.09/AM08 dt.30.1.08

Subject: Request for EOP Extension against advance licence No.0310259339 dt.18.3.04 upto 17.9.2007.

The Committee noted that the firm has fulfilled 100% of EO both qty. wise and value wise, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. No.0310259339 dt.18.3.04 for six months only for regularization purpose subject to payment of composition fee @ 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.13 M/s.Lyka Labs Ltd., Mumbai

F.No. 01/94/180/435/AM08/PC-1

Meeting No.09/AM08 dt.30.1.08

Subject: Request for EOP extension against advance licence No.03100559642 dt.19.11.2000 upto 30.9.04 for regularization purpose.

The Committee noted that the firm has fulfilled more than 100% of EO both qty. wise and value wise, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 03100559642 dt.19.11.2000 for a period of six months for regularization purpose subject to payment of composition fee @ 5% per month, rather than 2% on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.14 M/s.Visen Industries Ltd., Mumbai.

F.No. 01/94/180/811/AM08/PC-1

Meeting No.09/AM08 dt.30.1.08

Subject: Request for EOP Extension against advance licence No.0310280721
dt.14.7.2004.

The Committee noted that the firm has fulfilled more than 50% of EO both qty. wise and value wise, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0310280721 dt.14.7.2004 for six months subject to payment of composition fee @ 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.15. M/s.Primus Gloves Pvt. Ltd.

F.No.01/92/180/121/AM08/PC.II

Meeting No.09/AM08 dt.30.1.08

Subject: Request regarding claims of duty drawback on furnace oil purchased from domestic oil companies during the period from April-June 2004 to April-June, 2006.

The Committee noted that the Department of Commerce with the approval of Commerce Secretary has recommended that DGFT may consider Policy Relaxation for extension of deemed export duty drawback to all supplies to developers or unit upto 31.3.2007 even though such supplies had become eligible for physical export duty drawback w.e.f. 11.5.04. Since DG has already approved the case on file, the Committee decided to accord ex-post facto approval to this.

Case No.16. Oriental Export Corporation, Mumbai

F.No.01/94/180/218/AM08/PC-1

Meeting No.09/AM08 dt.30.1.08

Subject: Revalidation of advance licence No.0310191148 dt.27.3.03 and 0310225861 dt.19.9.03 in order to avail additional import entitlement by clubbing advance licence Nos.0310191148 dt.27.3.03 and advance licence No. 0310225861 dt.19.9.03 with advance licence No.0310253604 dt.17.02.04.

The Committee noted that EO fulfilled in this case against all the above licences is more than 50% qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310191148 dt.27.3.03 and 0310225861 dt.19.9.03 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.17. M/s.Solarson Chemicals Taloja (P) Ltd.

F.No.01/83/162/207/AM08/DES.IV

Meeting No.09/AM08 dt.30.1.08

Subject: Revalidation of Advance Licence No.0310264533 dt.21.4.04.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310264533 dt.21.4.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.18 M/s.Volvo India Pvt. Ltd., Bangalore.

F.No.01/93/180/040/AM08/PC-1(B)

Meeting No.09/AM08 dt.30.1.08

Subject: Reqeust for relaxation of Import Licensing Notes to Chapter 87 of ITC(HS) Classification.

The Committee approved this case subject to the following conditions:

- (i) All the vehicles should be kept strictly off road i.e. even incidently the vehicle shall not be permitted to be driven on public roads.
- (ii) The Transport Commissioner of the concerned state shall be intimated of the conditions imposed on the import of these vehicles.

Case No.19. M/s.Power Tool & Appliances Co. Ltd., Kolkata.

F.No.01/93/180/041/AM08/PC-1(B)

Meeting No.09/AM08 dt.30.1.08

Subject: Reqeust for No Objection Certificate for the import of Off-highway Rear Dump Trucks (Dumper) & Dozer.

The Committee approved this case subject to the following conditions:

- (i) All the vehicles should be kept strictly off road i.e. even incidently the vehicle shall not be permitted to be driven on public roads.
- (ii) The Transport Commissioner of the concerned state shall be intimated of the conditions imposed on the import of these vehicles.

Case No.20. M/s.Maruti Suzuki India Ltd., Gurgaon.

F.No. 01/93/180/037/AM08/PC-1(B)

Meeting No.09/AM08 dt.30.1.08

Subject: Permission to import CBU vehicle for Auto-Expo purposes and retaining this for subsequent R & D/ Customer clinics.

The Committee allowed the request of the firm to import the vehicle for display in the exhibition and subsequently use the same for R&D purposes and Customer clinics. However, these additional purposes (exhibition and customer clinics) shall be subject to the following two conditions :

- (i) All the vehicles should be kept strictly off road i.e. even incidently the vehicle shall not be permitted to be driven on public roads.
- (ii) The Transport Commissioner of the concerned state shall be intimated of the conditions imposed on the import of these vehicles.

Case No.21 M/s.Sun TV Network Limited, Chennai.

F.No.01/53/8/515/AM07/S-101/Import Cell

Meeting No.09/AM08 dt.30.1.08

Subject: Request for change of category of Aircraft from private to passenger of 1 No. pre-owned Challenger -604 and 1 No. Bombardier Challenger-605 imported against import licence No.0450000361 dt.8.1.2007 and 0450000360 dt.5.1.2007.

The Committee considered the request for change of category of Aircraft from private to passenger of 1 No. of pre-owned Challenger -604 and 1 No. Bombardier Challenger-605 imported against import licence No.045000361 dt.8.1.2007 and 0450000360 dt.5.1.2007. It was decided to accord ex post facto approval for relaxation of actual user condition i.e. change of category from “ private” to “passenger”.

Case No.22 M/s.Olive Tree Trading (P) Ltd., Pune.

F.No. 01/53/162/971/AM08/O-31/ILS

Meeting No.09/AM08 dt.30.1.08

Subject: Request for Grant of import licence for import of 8000 Kgs. Japanese Rice-Sushi.

The Committee decided to send firm's proposal for import of 8000 Kgs. Of Japanese Rice- Sushi to Ministry of Agriculture seeking their comments as was done in a similar case of M/s.Tilda Riceland (P) Ltd., Gurgaon.

Case No.23 M/s.Aurobindo Pharma Ltd., Hyderabad.

F.No. 01/60/162/336/AM08/EFGC(PRC)

Meeting No.09/AM08 dt.30.1.08

Subject: Reqeust for Revalidation of advance authorization No.0910021649 dt.27.1.2005 for six month from the date of endorsement.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0910021649 dt.27.1.2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.24. M/s.Nirma Ltd.

F.No.20/821/AM-97/EPCG-1

Meeting No.09/AM08 dt.30.1.08

Subject: Request for deletion of average EO imposed on EPCG licence No.1500241 dt.8.2.1996.

The Committee decided to remand the case to EPCG Committee for taking a view in the matter.

Case No.25. M/s.Modern Thermoplastics (India) Pvt. Ltd., Mumbai.

F.No.01/60/162/365/AM08/EFGC(PRC)

Meeting No.09/AM08 dt.30.1.08

Subject: Request for revalidation of advance licence No.0310273759 dt.09.06.2004 for clubbing purposes.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310273759 dt.09.06.2004 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm

Case No.26. M/s.United Phosphorus Ltd., Mumbai.

F.No.01/94/180/281/AM08/PC-1

Meeting No.09/AM08 dt.30.1.08

Subject: Request for clubbing of advance licence Nos. 0310108877 dt.5.11.01 & licence No.0310352880 dt.21.10.05.

The Committee approved this case and decided to club the advance licence No. 0310108877 dt.5.11.01 & licence No.0310352880 dt.21.10.05. The Committee noted that 92% of EO is claimed to have been fulfilled by the firm within the original EOP against first licence licence No. 0310108877 dt.5.11.01 and the request is for EOP extension to regularize the case by way of clubbing with balance entitlement against Licence No. 0310352880 dt.21.10.05. EOP may be extended till 31.12.2006 for 1st licence subject to payment of composition fee @ 1% per month on

the duty saved amount and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.27 M/s.Bulk Containers India Pvt. Ltd., Pune.

F.No. 01/94/180/417/AM08/PC-1

Meeting No.09/AM08 dt.30.1.08

Subject: Request for Revalidation of following six advance licences for a period of six months from the date of approval.

- (i) 3110010111 dt.6.3.2003
- (ii) 3110011978 dt.28.7.2003
- (iii) 3110008207 dt.17.9.2002
- (iv) 3110007961 dt.27.8.2002
- (v) 3110008196 dt.16.9.2002
- (vi) 3110008697 dt.31.10.2002

The Committee decided that only licence No. 3110011978 dt.28.7.2003 may be revalidated for a period of six month from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

The Committee rejected the request for revalidation of other 5 licences, because the date of application for revalidation is after more than two years from the date of expiry of these licences.

Case No.28 M/s.Modern Petrofils, Mumbai.

F.No.01/94/180/830/AM08/PC-1

Meeting No.09/AM08 dt.30.1.08

Subject: Request for revalidation of advance licence No.0310222194 dt.2.9.03 for a period of 12 months.

The Committee noted that EO fulfilled in this case is 74% qty. wise and 73% value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310222194 dt.2.9.03 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.29 M/s.Modern Petrofils, Mumbai.

F.No.01/94/180/828/AM08/PC-1

Meeting No.09/AM08 dt.30.1.08

Subject: Request for revalidation of advance licence No.0310207333 dt.11.6.03 for a period of 12 months.

The Committee noted that EO fulfilled in this case is 85% qty. wise and 86% value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310207333 dt.11.6.03 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.30 M/s.Modern Petrofils, Mumbai

F.No. 01/94/180/829/AM08/PC-1

Meeting No.09/AM08 dt.30.1.08

Subject: Request for revalidation of advance licence No.0310199507 dt.2.5.03 for a period of 12 months.

The Committee noted that EO fulfilled in this case is 85% qty. wise and 86% value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310199507 dt.2.5.03 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.31. M/s.Janak Healthcare Pvt. Ltd., Mumbai.

F.No. 01/94/180/829/AM08/PC-1

Meeting No.09/AM08 dt.30.1.08

Subject: Request for revalidation of advance licence No.0310295978 dt.08.10.04.

The Committee noted that more than 50% of EO has been fulfilled both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. .0310295978 dt.08.10.04.for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.32 M/s.Kamani Oil industries , Mumbai.

F.No. 01/60/162/363/AM08/EFGC(PRC)

Meeting No.09/AM08 dt.30.1.08

Subject: Request for revalidation of advance licence No.0310267119 dt.7.5.2004.

The Committee noted that EO has almost been fulfilled in this case i.e. 98% qty. wise and 96% value wise, as claimed by the firm. It was therefore decided to

revalidate the advance licence No. 0310267119 dt.7.5.2004 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of exports claimed to have been made by the firm within the original EOP.

Case No.33 M/s.Shibu Aluminium Industries, Jagadhri.

F.No. 01/94/180/538/AM08/PC-1

Meeting No.09/AM08 dt.30.1.08

Subject: Request for revalidation of advance licence No.3310005306 dt.22.9.2004 for six months.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 3310005306 dt.22.9.2004 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.34 M/s.Aditya Birla Novo Ltd., Hooghly.

F.No.01/60/162/434/AM08/EFGC(PRC)

Meeting No.09/AM08 dt.30.1.08

Subject: Request for revalidation of advance licence No.0210045977 dt.20.3.2003.

The Committee decided to reject the request for revalidation against advance licence No. 0210045977 dt.20.3.2003 as the date of application for revalidation is after more than two years from the date of expiry of the licence.

Case No.35 M/s.EMCO Limited., Thane.

F.No. 01/60/162/376/AM08/EFGC(PRC)

Meeting No.09/AM08 dt.30.1.08

Subject: Request for extension in EOP upto 26.12.2007 in respect of advance licence No.0310140834 dt.6.6.02 for regularization of exports already made.

The Committee noted that the firm has fulfilled more than 100% of EO both qty. wise and value wise, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0310140834 dt.6.6.02 for a period of six months only for regularization purpose subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.36 M/s.Rajasthan Transmission Wires Pvt. Ltd., Jaipur.

F.No.01/94/180/581/AM08/PC-1

Meeting No.09/AM08 dt.30.1.08

Subject: Request for revalidation of advance licence No.1310006238 dt.4.7.2002 for six months.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 1310006238 dt.4.7.2002 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.37. M/s.Pomasy Food Products Pvt. Ltd., Kollam.

F.No.01/60/162/428/AM08/EFGC9PRC)

Meeting No.09/AM08 dt.30.1.08

Subject: Request for EOP extension for regularization of exports effected against advance licence No.01010014179 dt.6.11.2003.

The Committee noted that the firm has fulfilled more than 50% of EO both qty. wise and value wise, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 01010014179 dt.6.11.2003 for a period of two months i.e. upto 03.07.2006 for regularization purpose subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.38 M/s.Videocon International Ltd., Maharashtra.

F.No. 01/60/162/371/AM08/EFGC (PRC)

Meeting No.09/AM08 dt.30.1.08

Subject: Request for revalidation of advance licence No.0310314007 dt.28.1.2005.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310314007 dt.28.1.2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.39. M/s.V & S International (P) Ltd., Gurgaon.

F.No.01/60/162/358/AM08/EFGC (PRC)

Meeting No.09/AM08 dt.30.1.08

Subject: Request for clubbing and redumption of following two advance licences (18 months original validity) :

- (i) 0510125773 dt.14.5.04

The Committee noted that the rejection by CLA office on the ground that there is no provision to club the advance licences with different export products is incorrect. The Committee held that two advance licences with different export product can be clubbed provided the inputs allowed for import under both is same and the total qty. of input imported under both the licences is duly accounted for. Thus, prima-facie on the date of application the above two licences were entitled for clubbing as the licences were valid then. CLA may accordingly reconsider the case.

Case No.40. M/s.Reliance Industries Ltd. Mumbai.

F.No. 01/94/180/710/AM08/PC-1

Meeting No.09/AM08 dt.30.1.08

Subject: Request for revalidation against advance licence No.0310227159 dt.25.9.2003.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310227159 dt.25.9.2003 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.41 M/s.Indian Furniture Products Ltd., Tiruvallur.

F.No. 01/60/162/343/AM08/EFGC(PRC)

Meeting No.09/AM08 dt.30.1.08

Subject: Request for revalidation of advance licence No.0410066466 dt.19.1.2005.

The Committee noted that EO fulfilled in this case is 100% qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0410066466 dt.19.1.2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.42 M/s.Borosil Glass Works Ltd., Mumbai.

F.No. 01/60/162/395/AM08/EFGC (PRC)

Meeting No.09/AM08 dt.30.1.08

Subject: Request for revalidation against advance licence No.0310316374 dt.11.2.2005.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310316374 dt.11.2.2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.43 M/s.Jesons Industries Ltd., Mumbai.

F.No. 01/60/162/462/AM08/EFGC (PRC)

Meeting No.09/AM08 dt.30.1.08

Subject: Request for revalidation against advance licence No.0310317830 dt.21.2.2005.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310317830 dt.21.2.2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.44 M/s.Hindalco Industries Ltd., Mumbai

F.No.01/60/162/431/AM08/EFGC (PRC)

Meeting No.09/AM08 dt.30.1.08

Subject: Request for revalidation against advance licence No.3410013689 dt.20.6.2005 for a period of six months.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 3410013689 dt.20.6.2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.45 M/s.Hindalco Industries Ltd., Mumbai

F.No. 01/60/162/432/AM08/EFGC (PRC)

Meeting No.09/AM08 dt.30.1.08

Subject: Request for revalidation against advance licence No.3410012124 dt.7.12.2004 for a period of six months.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 3410012124 dt.7.12.2004 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of

the unutilized cif value of the licence and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.46 M/s.Hindalco Industries Ltd., Mumbai

F.No. 01/60/162/433/AM08/EFGC (PRC)

Meeting No.09/AM08 dt.30.1.08

Subject: Request for revalidation against advance licence No.3410013486 dt.26.5.2005 for a period of six months.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 3410013486 dt.26.5.2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of exports claimed to have made within the original EOP.

Case No.47 M/s.Alfa Laval (India) Ltd., Pune.

F.No.01/94/180/291/AM08/PC-1

Meeting No.09/AM08 dt.30.1.08

Subject: (i) Extension in EO period against advance licence Nos.(a) 3110004756 dt.10.9.01 & (b) 3110006742 dt.12.4.02 and

(ii) Revalidation of advance licence Nos. (a) 3110010474 dt.28.3.03 & (b) 3110015370 dt.21.4.04 and

(iii) Clubbing of all the 4 licences.

The Committee decided as under :

- (i) The extension in EOP against licence No. 3110004756 dt.10.9.01 was rejected by the Committee on the ground that the EO fulfilled against this licence only 21.85% (qty. wise) and 37% (value wise) which is much below 50% of EO imposed on the licence.
- (ii) EOP extension against advance licence No. 3110006742 dt.12.4.02 is allowed for a period of six months from the date of endorsement on the licence, for the purpose of clubbing, and not for further export, subject to payment of composition fee @ 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of EO fulfillment status as claimed by the firm.
- (iii) Revalidation of advance licence No.3110010474 dt.28.3.03 was allowed for a period of six month from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of exports claimed to have made within the original EOP only for the purpose of clubbing and no further import shall be permitted under this licence.

- (iv) Revalidation of advance licence No.3110015370 dt.21.4.04 was allowed for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of exports claimed to have made within the original EOP as the EO is stated to have been fulfilled by the firm.

Case No.48 M/s.Corona Steel Industry (P) Ltd., Kolkata.

F.No.01/94/180/901/AM08/PC-1

Meeting No.09/AM08 dt.30.1.08

Subject: Request for revalidation of advance licence No.0210071957 dt.22.11.04.

The Committee noted that EO fulfilled in this case is more than 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0210071957 dt.22.11.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of 100% exports claimed to have made within the original EOP.

Case No.49 M/s. Hindalco industries Ltd., Mumbai

F.No.01/60/162/417/AM08/EFGC(PRC)

Meeting No.09/AM08 dt.30.1.08

Subject: Request for waiver of composition fee levied by PRC for revalidation of advance licence No.3410012533 dt.27.1.2005 for a period of six month.

The request for waiver of composition fee is rejected as composition fee is a standard condition governing the cases in which PRC approves revalidation of licences.

Case No.50 M/s. Hindalco industries Ltd., Mumbai

F.No. 01/60/162/418/AM08/EFGC(PRC)

Meeting No.09/AM08 dt.30.1.08

Subject: Request for waiver of composition fee levied by PRC for revalidation of advance licence No.3410011961 dt.9.11.2004 .

The request for waiver of composition fee is rejected as composition fee is a standard condition governing the cases in which PRC approves revalidation of licences.

Case No.51 M/s.Sterlite Optical Technologies Ltd, Aurangabad.

F.No.01/94/180/948/AM08/PC-IV

Meeting No.09/AM08 dt.30.1.08

Subject: Request for clubbing of advance licence No.310364399 dt.24.1.2006 with the following 10 advance licences issued during 2000-2001.

S.No.	Advance Licence & date
1.	0310034588 dt.13.4.2000
2.	0310039931 dt.1.6.2000
3.	0310045061 dt.14.7.2000
4.	0310045809 dt.19.7.2000
5.	0310046026 dt.20.7.2000
6.	0310048675 dt. 8.8.2000
7.	0310048676 dt. 8.8.2000
8.	0310051357 dt.29.8.2000
9.	0310057654 dt.18.10.2000
10.	0310067516 dt. 8.1.2001

The Committee decided to reject the request of the firm as all the advance licences with which advance licence No.310364399 dt.24.1.2006 is proposed to be clubbed were issued way back in the year 2000 and their validity and EOP has long expired. Further the Committee also did not accede to the request for extension in EOP against 10 licences as the date of application for extension of EO period is after more than 5 years from the date of expiry of EOP against these licences.

Case No.52 M/s.Aarti Drugs Ltd., Mumbai.

File No.01/60/162/427/AM08/EFGC(PRC)

Meeting No.09/AM08 dt.30.1.08

Subject: Request for clubbing of advance licence No.0310188496 with advance licence Nos.0310333681 & 0310430653 and also clubbing of advance licence No.0310259437 dt.19.3.04 with advance licence No.0310416304 dt. 17.1.07.

The Committee approved the clubbing of licence No.0310188496 dt.19.3.03 and advance licence Nos.0310333681 dt.08.06.05 with advance licence No. 0310430653 and also clubbing of advance licence No.0310259437 dt.19.3.04 with advance licence No.0310416304 dt.17.1.07. For licence Nos. 0310188496 dt.19.3.03, 0310333681 dt.08.06.05 & 0310259437 dt.19.3.04, it was decided to extend EO period only for regularisation and clubbing purposes subject to payment of composition fee @ 1% per month on the duty saved amount and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.53 M/s.Fine Chemtech India (P) Ltd., Gurgaon.

F.No.01/60/162/377/AM08/EFGC (PRC)

Meeting No.09/AM08 dt.30.1.08

Subject: Request for export obligation against advance licence No.0510167410 dt.27.9.2005 to run concurrently with advance licence No.0510165618 dt.1.9.2005.

The Committee noted that two licences, namely 0510167410 dt.27.9.2005 & 0510165618 dt.1.9.2006 were issued for import of components for the same export product, namely, “EVA Injection Moulding Machine” (2 Nos.) for footware. In such a case, the firm should have applied for additional components needed for the export product by way of amendment to the original licence i.e. 0510165618 dt.1.9.2005. However, it seems that the firm has inadvertantly taken the second licence No. 0510165618 dt.1.9.2005 for import of a few additional components for the export product indicating the same export obligation. Thus, the export obligation, both value and qty. wise has been counted twice against both the licences. It was noted by the Committee that the combined cif value of both the licences is about Rs.35.11 lakh and the value of E.O. is Rs.48.40 Lakh. Thus, the value addition being in the region of 37%, the Committee decided that the EO of 2 Nos. of EVA Injection Moulding Machines for FOB value of Rs.48.40 lakh may be treated as running concurrently against both the above licences and it is to be counted only once while redeeming both the licences.

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